# Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

#### Minutes of the Meeting NC-V held on 17.04.2008

The Meeting No. 03/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 17.04.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. B.B.Bharti, Director	R.O, TC, Noida
3.	Sh. Pradip Kumar, F.T.D.O	DGFT

## (TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting 01/AMO9 held on 03.04.2008 were ratified. The Agenda for individual cases for Meeting No. 03/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 3/84-ALC3/2008 MEETING DATE : 17.04.2008

#### Online agenda cases

Case No.:6/3/84-ALC3/2008	Party Name:SHANTI PROCESSORS LTD	Meet No/Date:3/84-ALC3/2008	Status:	

	 17.04.2008	Approved
HQ File :01/84/050/00012/AM09/	Lic.No/Date:0810055143 24.03.2006	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing import item at S.No.1 with 1% by weight of export product as detailed below:-

	1		
Export item	Export	Import item	Qty. allowed
	Qty.		
100% carbonized	70000	Polyester cotton	70700 Sq mtrs.
polyester dyed and/or	Sq mtrs.	blended grey fabrics	
printed fabrics/made-		Disperse dyes	GSM and weight of export
ups			product has not been given,
			in absence of which it is not
			possible to compute the
			requirement of input, hence
			Disperse Dyes are
			disallowed.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		Status: Withdrawn
HQ File :01/84/050/00007/AM09/		Lic.No/Date:0710044628 01.05.2006	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 13.07.2006 (HQ. F.No. 01/84/162/236 /AM07/DESV)

and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

		Party Name:COLOR LINES INCORPORATED	Meet No/Date:3/84-ALC3/2008 17.04.2008	Status: Withdrawn		
	HQ File :01/84/050/00008/AM09/	RLA File :07/24/040/00063/AM07/	Lic.No/Date:0710044629 01.05.2006			
3	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 07.09.2006 (HQ. F.No. 01/84/162/232/AM07/DESV) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.					

II I		Meet No/Date:3/84-ALC3/2008 17.04.2008	Status: Withdrawn
HQ File :01/84/050/00009/AM09/		Lic.No/Date:0710044630 01.05.2006	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 07.09.2006 (HQ. F.No. 01/84/162/233/AM07/DESV)

and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record

and withdraw the case from agenda.

and withdraw the case from agenda.

		1 -		Status: Withdrawn
5	HQ File :01/84/050/00010/AM09/		Lic.No/Date:0710044631 01.05.2006	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 07.09.2006 (HQ. F.No. 01/84/162/235/AM07/DESV) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record			

	1 3		Status: Withdrawn
HQ File :01/84/050/00011/AM09/		Lic.No/Date:0710044632 01.05.2006	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 13.07.2006 (HQ. F.No. 01/84/162/234/AM07/DESV)

and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

		-	Meet No/Date:3/84-ALC3/2008 17.04.2008	Status: Deferred
7	HQ File :01/84/050/00013/AM09/		Lic.No/Date:0810059734 20.09.2006	Defer Date: 15.05.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case application has not been received so far. It was therefore decided to await the same and defer the case for re-listing on 15.05.2008.

Case No.:8/3/84-ALC3/2008	Party Name: CHOUDHARY FASHIONS,	Meet No/Date:3/84-ALC3/2008 17.04.2008	Status: Withdrawn
HQ File :01/84/050/00014/AM09/	RLA File :03/94/040/00704/AM07/	Lic.No/Date:0310402418 04.10.2006	
II II	onsidered the case as per agenda ald been considered by NC in its		

and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

	Case No.:9/3/84-ALC3/2008	Party Name:BINAYKIA VASTRA NIRMAN P. LTD.	Meet No/Date:3/84-ALC3/2008 17.04.2008	Status: Withdrawn
	HQ File :01/84/050/00015/AM09/	RLA File :08/24/040/00186/AM07/	Lic.No/Date:0810060430 17.10.2006	
$\parallel^9$	Decision: The Committee cons	sidered the case as per agenda	alongwith other relevant papers	and observed

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 13.03.2008 (HQ. F.No. 01/84/162/819/AMO7) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:10/3/84-ALC3/2008	1 - 1	Meet No/Date:3/84-ALC3/2008 17.04.2008	Status: Withdrawn
HQ File :01/84/050/00016/AM09/		Lic.No/Date:0310410556 01.12.2006	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 28.12.2006 (HQ. F.No. 01/84/162/988/AMO7) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:11/3/84-ALC3/2008	1	Meet No/Date:3/84-ALC3/2008 17.04.2008	Status: Approved
HQ File :01/84/050/00017/AM09/		Lic.No/Date:0810061854 21.12.2006	
	dered the case as per agenda	alongwith other relevant pa	apers and in

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:-

Export item	Export	Import item		Qty. allowed
	Qty.			
Processed knitted	61400	Optical	whitening	307 Kgs
fabrics containing	Kgs	agent		
polyester cotton yarn.		Softening ag	gent	614 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

12	Case No.:12/3/84-ALC3/2008	, , , , , , , , , , , , , , , , , , ,	I .	Status: Withdrawn
	HQ File :01/84/050/00018/AM09/		Lic.No/Date:0310425137 30.03.2007	
	Decision: The Committee consider that this case has already been 01/84/162/122/AMO8) and under	en considered by NC in its m	eeting held on 13.03.2008	B (HQ. F.No.

Case No.:13/3/84-ALC3/2008	Party Name:SABARE INTERNATIONAL LTD	Meet No/Date:3/84-ALC3/2008 17.04.2008	Status: Withdrawn
HO File :01/84/050/00019/AM09/	RLA File ·32/24/040/00002/AM08/	Lic No/Date:3210035211	

from agenda.

		16.04.2007	
13	Decision: The Committee considered to	the case as per agenda alongwith other relevant papers a	and observed
		onsidered by NC in its meeting held on 07.02.2008	
	01/84/162/073/AM-08/DES-V) and app	proved. It was therefore decided that R.A may be sent a co	py of the said
	NC decision for their record and withdra	aw the case from agenda.	

	Case No.:14/3/84-ALC3/2008	Party Name:HARTEX SILK MILLS (P) LTD.,	Meet No/Date:3/84-ALC3/2008 17.04.2008	Status: Withdrawn
	HQ File :01/84/050/00020/AM09/	RLA File :03/94/040/00066/AM08/	Lic.No/Date:0310428066 26.04.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 09.08.2007 (HQ. F.No. 01/84/162/146/AM-08/DES-V) and rejected. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

- 11	Case No.:15/3/84-ALC3/2008	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:3/84-ALC3/2008 17.04.2008	Status: Withdrawn
	HQ File :01/84/050/00021/AM09/		Lic.No/Date:0310431453 01.06.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 22.11.2007 (HQ. F.No. 01/84/162/354/AM-08/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

	Case No.:16/46/84-ALC3/2007			Status: Deferred
	HQ File :01/84/050/00290/AM08/		Lic.No/Date:0510204724 11.06.2007	Defer Date: 15.05.2008
16	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case called for from R.A is still awaited. It was therefore decided to remind them and copy of application may also be sent to firm for status of this case. It was therefore decided to defer the case for relisting on 15.05.2008.

	Case No.:24/46/84-ALC3/2007	Party Name:CALICO TRENDS	Meet No/Date:3/84-ALC3/2008 17.04.2008	Status: Deferred
	HQ File :01/84/050/00298/AM08/	RLA File :06/24/040/00005/AM08/	Lic.No/Date:0610012078 22.06.2007	Defer Date: 15.05.2008
17	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case called for from R.A is still awaited. It was therefore decided to remind them and copy of application may also be sent to firm for status of this case. It was therefore decided to defer the case for re-			

		Party Name: V AND S INTERNATIONAL P.LTD.,	Meet No/Date:3/84-ALC3/2008 17.04.2008	Status: Deferred
18	HQ File :01/84/050/00318/AM08/		Lic.No/Date:0510207141 03.08.2007	Defer Date: 15.05.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that application received from R.A may be referred to TC, Mumbai for their examination and comments and case may be deferred for re-listing on 15.05.2008.

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	Case No.:16/3/84-ALC3/2008	Party Name: THE BOMBAY DYEING &	Meet No/Date:3/84-ALC3/2008	Ctatura
	Case No.:16/3/84-ALC3/2008	Party Name: THE BOMBAY DYEING &	IMeet No/Date:3/84-ALC3/2008	Status:

listing on 15.05.2008.

19		MFG. CO. LTD.	17.04.2008	Withdrawn
	HQ File :01/84/050/00022/AM09/		Lic.No/Date:0310446819 17.10.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 01.11.2007 (HQ. F.No. 01/84/162/868/AM-08/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

20	Case No.:92/46/84-ALC3/2007	Party Name: CELEBRITY FASHIONS LTD.,	Meet No/Date:3/84-ALC3/2008 17.04.2008	Status: Deferred
	HQ File :01/84/050/00366/AM08/	1	Lic.No/Date:0410092058 13.11.2007	Defer Date: 15.05.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that status of this case called for from R.A is still awaited. It was therefore decided to remind them and copy of application may also be sent to firm for status of this case. It was therefore decided to defer the case for relisting on 15.05.2008.			

21	Case No.:17/3/84-ALC3/2008	Party Name:SKY INDUSTRIES LIMITED	Meet No/Date:3/84-ALC3/2008 17.04.2008	Status: Withdrawn
	HQ File :01/84/050/00023/AM09/	RLA File :03/95/040/00808/AM08/	Lic.No/Date:0310452538 04.12.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 21.02.2008 (HQ. F.No. 01/84/162/1042/AM-08/DES-V) and approved. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.			

	Case No.:18/3/84-ALC3/2008	Party Name:CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:3/84-ALC3/2008 17.04.2008	Status: Withdrawn
	HQ File :01/84/050/00024/AM09/	RLA File :02/24/040/00246/AM08/	Lic.No/Date:0210106958 10.12.2007	
Designer. The Correction considered the core of paragraphs along with other relevant report		ام در سرد در دا در در در		

||Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 17.01.2008 (HQ. F.No. 01/84/162/1073/AM-08/DES-V) and rejected. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

23	Case No.:19/3/84-ALC3/2008	Party Name:SABARE INTERNATIONAL LTD	Meet No/Date:3/84-ALC3/2008 17.04.2008	Status: Approved
	HQ File :01/84/050/00025/AM09/	RLA File :32/24/040/00058/AM08/	Lic.No/Date:3210036852 11.12.2007	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the item of import on net to net basis with accountability clause.  The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

	Case No.:20/3/84-ALC3/2008	Party Name:BIRLA VXL LTD.		Status: Withdrawn
24	HQ File :01/84/050/00026/AM09/		Lic.No/Date:2410020423 22.01.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC in its meeting held on 07.02.2008 (HQ. F.No. 01/84/162/1164/AM-08/DES-V) and rejected. It was therefore decided that R.A may be sent a copy of the said NC decision for their record and withdraw the case from agenda.

Case No.:21/3/84-ALC3/2008	17.04.2000	Status: Approved
HQ File :01/84/050/00027/AM09/	Lic.No/Date:2410020663 28.02.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION at S.No.J-36 and J-234 as detailed below: -

- (a) The import item at S.No. 1 i.e Scoured wool may be allowed @ 1.308 kg/kg content in export product or as applied for whichever is less;
- (b) The import item at S.No. 2 i.e Polyester Tow may be allowed @ 1.170 kg/kg content in export product or as applied for whichever is less;
- (c) The import item at S.No. 3 i.e Elastomer yarn may be allowed on net to net basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:22/3/84-ALC3/2008	1 -	15 04 2000	Status: Approved
HQ File :01/84/050/00028/AM09/		Lic.No/Date:2410020759 12.03.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case taking cue from SION at S.No.J-36 and J-234 as detailed below: -

- (a) The import item at S.No. 1 i.e Scoured wool may be allowed @ 1.308 kg/kg content in export product or as applied for whichever is less;
- (b) The import item at S.No. 2 i.e Polyester Tow may be allowed @ 1.170 kg/kg content in export product or as applied for whichever is less;
- (c) The import item at S.No. 3 i.e Elastomer yarn may be allowed on net to net basis with accountability clause

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

# Manually generated agenda cases

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Case No.22	M/s R.P.Trading Co. Mumbai

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NC 03/09 dt. 17.04.2008	F.No. 01/84/162/041/AM08/DES-V
Grievance for allowing	reduced quantity in import entitlement under DFIA
Authorization	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the computation submitted by R.A in respect of each case of M/s Bharat Enterprises, Kolkata, M/s Veekay Trading Corporation, Kolkata and M/s Imperial Infotrade, Kolkata in terms of Public Notice No. 52 dated 27.09.2007 incorporating General Note No. 18 and 19. The Committee observed that the computation done by R.A is correct and acceptable. Hence, it was decided that the details of each case submitted by R.A may be sent to Grievance Committee as desired by them.

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Case No.23	M/s Nirvan Clothing Co. Ltd.
NC 03/09 dt. 17.04.2008	F.No. 01/84/50/510/AM05/DES-V
Fixation of input output norr	ms against Advance Authorization No.0510147346 dt.
18.06.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 15.05.2008.

Case No.24	M/s Orient Fashion Exports (India) Pvt. Ltd.
NC 03/09 dt. 17.04.2008	F.No. 01/84/162/589/AM08/DES-V
Fixation of input output norms against Advance Authorization No.0510205778 dt.	
04.07.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 15.05.2008.

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	Case No.25	M/s Orient Fashion Exports (India) Pvt. Ltd.
	NC 03/09 dt. 17.04.2008	F.No. 01/84/162/590/AM08/DES-V
ĺ	Fixation of input output norms against Advance Authorization No.0510205037 dt.	
	18.06.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 15.05.2008.

Case No.26 M/s Model Exims NC 03/09 dt. 17.04.2008 F.No. 01/84/162/715/AM07/DES-V Fixation of norms/modification of SION in respect of leather goods and other suggestions regarding the Policy decision.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that procedure viz. furnishing of relevant industry data, dully filled up/authenticated in the prescribed Aayat Niryat Form for modification of SION and for allowing fuel, duty free import of fuel for generating power, has not been followed by the Council. In view of this Committee decided to advise CLE for strict compliance of the same to process the case further. The case may be re-opened on receipt of the above details.

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Ī	Case No.27	M/s J.B Exports
	NC 03/09 dt. 17.04.2008	F.No. 01/84/50/737/AM08/DES-V
	Fixation of input output norms against Advance Authorization No.5210018934 dt.	
	16.02.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Mahendra Sancheti, Director and Sh. Lambi, a technical person of the firm, who appeared for personal hearing in this case. He explained the case alongwith Sample. The Committee, after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that in order to compute the actual requirement of inputs alongwith wastage involved therein, a spot study is needed. In view of this Committee decided that a team of officers from DGFT, DC (MSME), R.O., T.C. Noida and DIPP shall visit the unit of the firm to study the manufacturing process involved in this case to assess the % of wastage. The case will be re-opened on submission of the report of the above team.

Firm may be informed accordingly.

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Case No.28	M/s. Chelsea Mills
NC 03/09 dt. 17.04.2008	F.No. 01/84/50/722/AM-06/DES-V

Ratification of input output norms against Advance Authorisation No. 0510175922 dt. 07.02.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 15.05.2008.

Case No.29	M/s. ABC Exports, Jaipur	
NC 03/09 dt. 17.04.2008	F.No. 01/84/162/1044/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 1310004318 dt.		
29.11.2001 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing the item of import with 3% wastage.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.30	Recd. from PC-I Section, DGFT, New Delhi.	
NC 03/09 dt. 17.04.2008	F.No. 01/94/180/945/AM08/PC-I	
Regarding issue of Scrip under the Target Plus Scheme by Jt.DGFT, Mumbai –		
reference received from Commissioner of Customs, Kandla.		

Decision: The Committee considered the case as per agenda alongwith relevant papers received from PC-I Section. The Committee heard Sh. Jatin. P, an authorized representative of M/s

Anunay Fab. Ltd., who appeared for personal hearing before NC. The Committee also observed that following export products are covered under this TPS: -

S.	Export Products	Import items allowed against export
No		product under SION
1	SAN Resin (Styrene Acrylonitrile	1. Acrylonitrile
	Resin), SION, H-295	2. Styrene
		3. Tart-dodecyl mercaptan
		4. N,N'Ethylen Bisstearamide

2	100% cotton bleached dyed/printed fabrics, SION, J-91	1. Grey cotton fabric 2.Azoic/Sulphur/Vat/Reactive dyes of 100% strength 3.Hydrogen Peroxide 4. Silicon Emulsion 5. Titanium Dioxide 6. Bronze power (for bronze printed goods)
3	Dyed and printed manmade fabric (polyester fabrics), SION, J-315	Relevant man made grey fabric     Relevant man made dyed and/or     bleached fabric or relevant manmade grey     fabric
4	Processed cotton made ups other than grey (cotton made-up), SION, J-119	Processed cotton fabrics
5	Made-ups made from man made fabrics (Polyester made ups), SION, J-316	Relevant processed man-made fabrics.

The Committee observed that as per related SIONs, H-295, J-91, J-315, J-119 and J-316, all the afore-mentioned inputs written against the respective export products have broad nexus with the exported products concerned. In view of this Committee decided that the above inputs may be allowed accordingly. PC-I Section may be informed accordingly for taking necessary action at their end.

Case No.31	M/s. R.B.R. Garments (P) Ltd., Tirupur.	
NC 03/08 dt. 17.04.2008	F.No. 01/84/162/745/AM-08/DES-V	
Ratification of input output norms against Advance Authorisation No. 3210036020 dt.		
21.8.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		
RLA, Coimbatore. Ref. No.32/24/40/030/AM08.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 15.05.2008.

Case No.32	M/s. Welspun Syntex Ltd., Mumbai.
NC 03/09 dt. 17.04.2008	F.No. 01/84/50/160/AM-08/DES-V
Re-fixation of input output norms against Advance Authorisation No.0310441964 dt.	
6.9.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case comments called for from JDG (OPH) are still awaited. It was therefore decided to remind him and defer the case for re-listing on 15.05.2008.

Case No.33	M/s. Welspun Syntex Ltd., Mumbai.
NC 03/09 dt. 17.04.2008	F.No. 01/84/50/121/ AM-08/DES-V
Re-fixation of input output norms against Advance Authorisation No.0310437690 dt.	
30.7.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case comments called for from JDG (OPH) are still awaited. It was therefore decided to remind him and defer the case for re-listing on 15.05.2008.

Case No.34	M/s. Inyati Footwears Limited.	
NC 03/09 dt. 17.04.2008	F.No. 01/84/50/445/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No. 0610011561 dt.		
21.12.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DIPP and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 01.05.2008.

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Case No.35 M/s. Gaurav International
NC 03/09 dt. 17.04.2008 F.No. 01/84/50/22/AM-06/DES-V
Ratification of input output norms against Advance Authorization No. 0510154703 dt. 31.03.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that request of the firm for change of size of the export product has already been approved by the NC in its meeting on 27.12.2007. Hence, Committee decided that frequent change in the export product cannot be permitted. Therefore, the request of the firm cannot be acceded to.

Firm may be informed accordingly.

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Case No.36	M/s. Bhilad Textile Industries Pvt. Ltd.
NC 03/09 dt. 17.04.2008	F.No. 01/84/162/1148/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0310454982 dt.	

Ratification of input output norms against Advance Authorisation No. 0310454982 dt. 20.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 15.05.2008.

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Case No.37	M/s. Bhilad Textile Industries Pvt. Ltd.
NC 03/09 dt. 17.04.2008	F.No. 01/84/162/1149/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0310454980 dt.	
20.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 15.05.2008.

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Case No.38	M/s. Gartex Insta apparels.	
NC 03/09 dt. 17.04.2008	F.No. 01/84/50/527/AM-07/DES-V	
Ratification of input output norms against Advance Authorisation No. 0710050295 dt.		
26.02.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case is under examination of DC (MSME) and comments are still awaited from them. It was therefore decided to defer the case for re-listing on 15.05.2008.

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Case No.39	M/s. Chelsea Mills
NC 03/09 dt. 17.04.2008	F.No. 01/84/162/352/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0510204724 dt.	
11.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer

the case to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 15.05.2008.

Case No.40	M/s. Sonal Garments, Mumbai.
NC 03/09 dt. 17.4.2008	F.No. 01/84/162/564/AM-08/DES-V

Re-fixation of input output norms against Annual Advance Licence Nos.0310334315 dt. 14.6.2005; and No.0310387503 dt 29.6.2006 - under Para 4.7 of HBP (Vol.I) 2004-2009.

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case on the basis of re-vised written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/80/07-08/Hosy. dated 17.03.2008 in partial modification of its earlier decision taken on 01.11.2007 as detailed below: -

Export Product	Import Item	Import Qty. allowed per Pc of export product
J	100% Cotton yarn dyed chambray fabric, GSM – 190+/-10%.	3.80 Sq.Mtrs./Pcs.

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side."

Case No.41	M/s. Sonal Garments, Mumbai.
NC 03/09 dt. 17.04.2008	F.No. 01/84/162/562/AM-08/DES-V

Re-fixation of input output norms against Annual Advance Licence Nos.0310336665 dt. 29.6.2005; No.0310336661 dt. 29.6.2005; and No.0310387503 dt 29.6.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case on the basis of re-vised written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/131/2007-08/Hosy. dated 17.03.2008 in partial modification of its earlier decision taken on 01.11.2007 as detailed below: -

Export Product	Import Item	Import Qty. allowed per
		Pc of export product
Men's Long Size Full Sleeves	•	3.80 Sq.Mtrs./Pcs.
Shirts made of 100% Cotton		
yarn dyed chambray fabric,	190+/-10%.	
GSM - 190+/-10%.		
Style No. F-715M-WV12		

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.42	M/s. Richa Global Exports Pvt. Ltd., New Delhi.
NC 3/09 dt.17.04.2008	F.No. 01/84/162/345/AM-08/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510204313 dt.	
31.5.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of revised written comments of TC, Mumbai conveyed vide their letter NO.18/2802/07/EPII/29 dated 07.03.2008 in partial modification of its earlier decision taken on 13.12.2007 as detailed below: -

S.No	Export	Import Item	Import Qty. allowed per Pc
	Product		of export product
1	Men's Jacket with hood	1) 60% cotton 40% polyester waffle bonded 60% polyester 40% acrylic sherpa fabric, GSM-580+/-10%	1) 1.28 Kgs.
		2) 100% cotton single jersey fabric, GSM-200+/-10%	2) 0.132 Kgs.
		3) 97% cotton 3% spandex knitted fabric, GSM-500+/-10%	3) 0.20 Kgs
2	Men's Jacket with hood	1) 100% cotton brench bonded 60% polyester 40% acrylic sherpa fabric GSM-550+/-10% 2) 100% cotton single jersey	,

knitted fabric GSM-200+/-10%	

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the Style No. in respect export product(s) mentioned above from firm and check/monitor the same by imposing Style No. on export side.

Case No.43	M/s. G.D. Enterprises	
NC 03/09 dt. 17.04.2008	F.No. 01/84/50/96/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0210102133 dt.		
04.07.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) alongwith all relevant papers for their examination and comments. It was therefore decided to defer the case for re-listing on 15.05.2008.

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	Case No.44	M/s. At Home India Pvt. Ltd.
	NC 03/09 dt. 17.04.2008	F.No. 01/84/162/597/AM-08/DES-V
	Ratification of input output norms against Advance Authorisation No. 0510204141 dt.	
	28.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of revised written comments of TC, Mumbai conveyed vide their letter NO.11 (8)07Wvg./31 dated 28.11.2007 in partial modification of its earlier decision taken on 13.12.2007 as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed per Pc of
			export product

60% cotton 40%	2370 Sets	1) CVC 60:40 (60%	1) 1.01 Sq mtrs
polyester P/Loom		cotton 40% polyester	fabric/Sq mtr content in
sheet sets		P/Loom fabric 120	the export product.
		GSM+/-10%, 170TC,	
		colour- lichen	
		2) CVC 60:40 (60%	2) 1.01 Sq mtrs
		cotton 40% polyester	fabric/Sq mtr. content
		P/Loom fabric 120	in the export product.
		GSM+/-10%, 170TC,	
		colour- SAGE	
		3) CVC 60:40 (60%	3) 1.01 Sq mtrs
		cotton 40% polyester	fabric/Sq mtr content in
		P/Loom fabric 120	the export product.
		GSM+/-10%, 120TC,	
		colour- SAGE	
		'	4) Net to net with
		polyester P/Loom	accountability clause.
		fabric sheet set (flat	
		sheet, fitted sheet,	
		Pillow cover)(semi	
		finished) sheet set (flat	
		sheet – 1Pc (Total 04	
		Pcs = 1set) Queen	
		sheet set-1515 sets &	
		king sheet set - 927	
		sets total = 2442 sets.	

The GSM shall match on the both side of import and export item.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.45	M/s. Aditya Birla Nuvo Ltd.		
NC 03/09 dt. 17.04.2008	F.No. 01/84/50/463/AM-07/DES-V		
Ratification of input output norms against Advance Authorization No. 0210096995 dt.			
05.01.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.			

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case in partial modification of its earlier decision taken on 29.11.2007 by allowing 2% wastage as detailed below: -

Export Product	Export Qty.	Import Product	Qty. allowed
100% Flax/Linen	210000	100% Flax/Linen Yarn upto 80	214200 Kgs
yarn Auto cone	Kgs	Lea/NM Single ply/Double	-
spliced		ply/Multiple ply	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.46	M/s. Roser Exports, Agra	
NC 3/09 dt.17.04.2008	F.No. 01/84/50/671/AM-03/DES-V	
Redemption of Advance Licence No.0610004909 dt. 03.03.2003.		

The Committee considered the case as per agenda alongwith relevant papers and observed that ALC in its meeting held on 27.03.2003 had allowed the import item fusible interlining of relevant thickness – 11687 Sq mtrs. instead of 14500 Sq mtrs. against the export of 51000 pairs of Gents/Ladies Leather Shoes/Boot. But due to decrease in the buyer's order of export product i.e from 51000 pairs to 31994 pairs, firm proportionately imported 9393.60 Sq mtrs. instead of 14500 Sq mtrs. fusible interlining in this case. Firm have also completed E.O on 05.02.2004 against the A/L in question and thereafter, R.A had amended the quantity of fusible interlining i.e 11687 Sq mtrs instead of 14500 Sq mtrs. against the A/L in question. In view of this, Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to advise R.A to redeem the A/L on pro-rata basis as per actual export-import made in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

## Outside agenda case

Case No. 1 M/s. Cosmique Global, New Delhi		
NC 3/09 dt.17.04.2008	F.No. 01/94/180/01/AM-09/PC-3	
Duty entitlement certificate under Target Plus Scheme- Addition in Import items – reg.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that PC-3 Section have sought clarification regarding inputs allowed for exported products under Target Plus Scheme in respect of M/s Cosmique Global, New Delhi. The Committee observed that following products have been exported: -

S.	Export Products	SION No.
No		
1	Hand Knotted/woven/tufted wollen carpets, Indo-	SION, F-8
	Tibetan Carpets, Hand made wool (durries)	
	Woollen felt rugs (handmade), druggets (Durries),	
2	Hand tufted woolen carpets  Leather Handbags, All sorts (like Handbags,	SION, G-33
2	shoulder bags, shpping bags, portfolio, Travel	310N, G-33
	Bags, School Bags, Ladies Bags, Men's Bags,	
	Briefcases, attaché cases, Pouch Bags, Clutch	
	Bags, Evening BagsRucksacs, Ladle folios, Belts,	
	Bags etc. Leather Hanbags	
3	Acrylic Shawls/Mufflers/Scarves:	SION, J-8
	Acrylic Scarves, Shawl etc	
4	Bleached or processed Polyester/Cotton Blended	SION, J-18
	Fabrics or Made-ups	
	Polyester/cotton handbags, Cushion Cover, Throw	
<u> </u>	(Madeups-Bleached /Processed etc	01011 1 04
5	Blended Polyester/Cotton Grey Fabrics OR	SION, J-21
	Madeups: Polyester/cotton handbags, Cushion cover, Throw	
	(Madeups-Blended Grey Fabrics) etc	

6	Dyed /Dyed and Printed	SION, J-30
0	Fabrics/Sarees/Madeups/Hosiery/Odhanies made	31014, 3-30
	from 100% Polyester Filament Yarn/Texturised	
	<u>Yarn</u>	
	100% Polyester Handbags /Cushion Cover, Throw	
	(Madeups-Blended Grey Fabrics etc	
7	Fabrics/Sarees/Made ups made from manmade	SION, J-40
	Filament Yarn and Metalised Yarn	
	Viscose Handbags, Rayon handbags, Cushion	
	cover, Polyester/ Nylon Curtain, Rayon Tassel,	
	Polyester Belt, Polyester/Viscose Bottle Cover etc	
8	Grey/Dyed and /or Printed Fabrics/Made-ups	SION, J-49
	(including Quilted made ups) made from relevant	
	manmade fibres or yarns:	
	Viscose handbags., rayon handbags, cushion	
	cover,Polyeste/Nylon curtain, rayon tassel,	
	Polyester Belt, Polyester/ Viscose Bottle cover etc	

		01011 1 = 0
9	Printed fabrics/sarees/madeups/hosiery made	SION, J-73
	from 100% polyester filament yarn/texturised	
	<u>yarn</u> 100% polyester handbags /cushion cover	
	etc	
10	Textile bags such as:	SION, J-83
	Poyester, rayon, wool, cotton, viscose, Acrylic,	
	Nylon Silk Bag, Hessian hand bags, Velvet	
	hand bags & composite material handbags	
11	100% cotton bleached /dyed printed fabrics/bed	SION, J-91
	seets sets with /without pillow and other	
	madeups	
	cotton fabrics (dyed & processed), cotton	
	cushion cover, cotton throw, cotton handbags	
	etc	
12	100% cotton fabric bleached	SION, J-95
	Cotton fabrics (dyed & processed), cotton	
	cushion cover, cotton Throw cotton handbags	

	etc	
13	Cotton bats Cotton handbags	SION, J-102
14	Dyed 100% Cotton Table Cover	SION, J-108
15	Dyed and/or Printed Cotton made-ups	SION, J-109
16	Dyed Cotton Bath Rugs	SION, J-111
17	Dyed Cotton Durries	SION, J-112
18	Processed Cotton Made-ups other than Grey	SION, J-119
19	100% Natural Silk Chiffon, chinnon, crepe, georgette, taffeta and satin fabrics/made-ups/sarees	SION, J-123
20	Natural Silk mixed fabrics/made ups/sarees/garments containing one or more than one specified constituent silk yarn and any other textile yarn	SION, J-129
21	100% Cotton Terry Towel (Bleached/Dyed)	SION, J-136
22	Dyed Placemat, Napkin, Table Cloth, Cushion Cover and Comfort Cover etc.	SION, J-169
23	Grey Placemat, Napkin, Table Cloth, Cushion Cover and Comfort Cover etc.	SION, J-185
24	Made-ups manufactured out of Polyester Cotton Blended Grey and Processed	SION, J-204

34	Made-ups made from Man-made fabrics	SION, J-316
35	Dyed and/or printed synthetic blanket made out of Acrylic Spun Yarn (under cotton system) and Polyester Yarn containing 79% Acrylic Yarn, 13% Polyester Yarn and 8% Polyester Cotton Yarn	SION, J-323
36	Necklace of glass beads, wood, seashell, bangles, of brass, bone, wooden, lack, earing blass beads	SION not available for this product.

The list of inputs having nexus with the exported products are: -

1. Raw Wool (32 Microns & above) 2. Cotton yarn (10 counts yarn) 3. Batching Oil/oil emulsifier 4. Lissapol/Sodium Lauryll Sulphate 5. Soda Ash 6. Acetic Acid/Hydrozen Peroxide 7. Eulan Wa/moth Proofing Agent 8. Potassium Bichromate 9. Sodium Hydrosulphite/Amonium Sulphite 10. Polyvinyl Alcohol (to be allowed only for Hand Tufted woolen carpets 11. Sodium Chlorite/Lyogen SMK 12. Thinner 13. Caustic Potash 14. Dyes stuffs (Acid/Metal Complex 15. Natural Latex (to be allowed only for Hand Tufted woolen carpets) 16. Lining materials: woven non-woven, Synthetic, coated laminated, PVC, PU, coated Fabrics, Synthetic, Foam 17 Components (Brass Metallic, Synthetic or composite) Snap fasters, Puljers, Rivets Frames, Logos, Corners, Magnetic Button, Push Clip Meganitc Locks, Decorative Fittings, Key Holders, Key Ring, Hooks, Plastic Clear Sheet, Woven/Moulded, Netsheet, Chains Ring Binders, Manicure set Accessories, Mondey clip, Angle Springs Clip, Glass Beads, Chatan and Buckles etc, Stamping Foil, Adhexive (Synthetic, Latex) Sewing Thread, Elastic, Reimforement material and Adhexive tape, Loks-Key, Loks-numbered, Telescopic, Carriers, Hanger Clips, metal Accessories required for the manufacture of leather goods 18. Zip Fasteners 19. Misc. items & spares: Needles, Bobbin, Needles, Bar, Feed Dog, Hook Set, Bobbin Case, Bell Knives, Bank Knives, Pressure Foot, Binders gauses, Feed rollers, Grinding wheels, Brushes, Clicking Board, Plastic Piping cord, repair colour sticks, Edge colours, silvers marking pencil/pen/refills and Patten making boards 20. Packing Materials: Poly, PU bags,

Cardboard/Corrugated boxes, art paper, duplex board, adhesive tapes, label, Tags. 21. Acrylic low 22. Acrylic Fibre 23. Polyester Staple Fibre 24. Polyvinyl Alcohol 25. Polyester fibre 26. Polyvinyl Alcoho or hydroxyl Ether of Potato Starch Modified Polysaccharide 27. Raw Cotton 28. Polyester filament varn or partially oriented polyester filament varn 29. Polyvinyl Alcohol 30. Sodium Sulphoxylate formaldehyde or Zinc Sulphoxylate Formaldehyde (c.g) Rangolite DS/DP/C, Jaykeylite, Saffolite etc 31. Sillicon compound 32. Optical whitening agent 33. lonet Rap (Leveling agent for disperse) 34. Disperse dyes of 100% strength 35. Lubricating agent 36. Antistatic agent 37. Printing Gum (only for printed material) 38. Man made filament varn 39. Metallised varn 40. Relevant Dyes. 41. Relevant man made fibre 42. Metallic Yarn 43. Glass Beads (Relevant) 44. Disperse Dyes of 100% strength (not to be allowed if the export product is not dyed or printed 45. Vat dyes of 100% strength (not to be allowed if the export product is not dyed or printed 46. Polyvinyl Alcohol 47. Hydrogen Peroxide 48. Sillicon Emulsion. 49. Polyester filament varn or partially oriented varn 50. Polyvinyl Alcohol 51. Lubricating agent 52. Antistatic agent 53. Sodium Sulphoxylate formaldehyde or Zine sulphoxylate formaldehyde (e.g Rangolite DS/DP/C, Jaykaylite, Safoline etc. 54. Relevant fabric and lining. 55. Grey cotton fabric 56. Azoic/Sulphur/Vat/Reactive Dyes of 100% strength 57. Hydrogen peroxide 58. Sillcon Emulsion 59. Titanium Dioxide 60. Bronze Powder (for bronze printed goods) 61. Optical whitening agent (only for white or printing goods having white ground) 62. Polyvinyl alcohol 63. Hydrogen Peroxide 64. Raw cotton for carded counts of varn of 40s & below or raw cotton for combed counts of varn of 40% and below or raw cotton for combed counts of varn of above 40s. 65. Rings 2. End Tips 66. Push Lock 67. Buckles 68. Dog Hooks69. Cotton Yarn (Relevant Quality) 70. Reactive Dyes (100% Strength) 71. Cotton fabric 72. Sodium Hydro Sulphite 73. Cotton Yarn 74. Cotton Fabrics 75. Reactive Dyes of 100% Strength 76. 100% Cotton Coarse Yarn (Below 10 Counts) 77. Reactive Dyes (100% Strength 78. Processed Cotton Fabrics 79. Mulberry Raw Silk of any grade (other than Dupion Yarn 80. Dupion Silk Yarn (gummed and untwisted) OR Dupion Silk Yarn (degummed and twisted).

81. Mulberry Raw Silk of any grade (other than Dupion Yarn) 82. Dupion Silk Yarn (gummed and untwisted) OR Dupion Silk Yarn (degummed and twisted) 83. Noil Silk Yarn 84. Spun Silk Yarn 85. Reeled Tussar Silk Yarn/Tussar Silk Yarn 86. Any other textile yarn 87. 100% /Combed Yarn 88. Hydrogen Peroxide 89. Softening Agent 90. Reactive or Direct or Vat or Dyes of 100% strength 91. Optical Whitening Agent of 100% Strength 92. Grey Cotton Fabric 93. Sulphur Dyes, Vat Dyes, Fibre Reactive Dyes (100% Strength) 94. Grey Cotton 95. Polyester Staple Fibre 96. Polyvinyl Alcohol Fabric 97. Grey Cotton Fabrics OR Raw Cotton 98. Processd Cotton Fabrics 99. Raw Cotton 100. Grey Cotton Fabric 101. Woollen/ worsted yarn not exceeding 32 BWS 102. Dyes (Acid/ chrome) of 100% strength (only for dyed export

product) 103. Scoured Wool 104. Scoured wool OR

Wool Top

OR Wool Yarn 105. Scoured wool 106. Polyester Fibre 107. Viscose Fibre 108. Cotton Yarn 109. Polyvinyl Alcohol (PVA) Sizing Materials 110. Sodium Hydro Sulphite 111. Vat/ Reactive/ Sulphur/ Pigment Dyes (100% Strength) 112. Elaston/lycra/spandex yarn

OR Stretch yarn (mixed yarn containing 95% cotton and 5% of elaston/lycra/spandex yarn) Fuel for power generation Naphtha

OR Furnace Oil 113. a) Scoured Wool

OR b)Wool Top

OR c)Wool Yarn 114. Spun Silk Yarn 115. Relevant Processed Man-made fabrics 116. Acrylic Spun Yarn 117. Polyester Filament Yarn 118. Polyester Cotton Blended Yarn 119. Lylex Cloth 120. Cationic Dyes of 100% Strength 121. Zipper Poly bag 122. Corrugated box.

The Committee observed that as per related SIONs, F-8, G-33, J-8, J-18, J-21, J-30, J-40, J-49, J-73, J-83, J-91, J-95, J-102, J-108, J-109, J-111, J112, J-119, J-123, J-129, J-136, J-169, J-185, J-204, J-205, J-211, J-214, J-237, J-243, J-247, J-308, J-312, J-316, J-323, all the afore-mentioned inputs have nexus with the exported products. In view of this Committee decided that all the 122 inputs may be allowed accordingly. PC-III Section may be informed accordingly for taking necessary action at their end.

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